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WP-16330-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

### **BEFORE**

# HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 3<sup>rd</sup> OF MAY, 2025

## WRIT PETITION No. 16330 of 2025

# PAYAL BHABAR (MINOR) THROUGH LEGAL GUARDIAN JUWAN SINGH

Versus

# UNION OF INDIA THROUGH PRINCIPAL SECRETARY AND OTHERS

## Appearance:

Shri Aayush Gupta - Advocate for the petitioner.

Shri Himanshu Joshi - Deputy Solicitor General for respondents/Union of India, on advance notice.

#### **ORDER**

- 1] Heard.
- 2] This writ petition has been filed by the petitioner Payal Bhabar (minor) through her legal guardian/ father Juwan Singh, under Article 226 of the Constitution of India seeking the following reliefs:-
  - "7A To direct the respondent no.4 to upgrade the photograph upon the aadhar card of petitioner on 03.05.2005 itself.

Or, in the alternative,

- 7B To direct the respondent no.2 to allow the petitioner to sit in the NEET-UG 2025 examination being held on 04.05.2025 (Sunday) and not to debar her on the basis of non-updated aadhar card.
- 7C To award the cost of the petition in favour of the petitioner and against the respondents.
- 7C To award any other relief, as may be deemed fit by this Hon'ble Court in the facts and circumstances of the present case."
- 3] Petitioner's grievance is that she is due to appear in the NEET-UG examination on 04.05.2025, in which she is required to bring her updated Aadhar Card, however, as per the directions issued by the respondent No.4,



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her Aadhar Card could not be updated in time, as the same is still pending before the concerned Authority. Thus, it is submitted that the petitioner, who is a minor girl, around 17-18 years of age, is apprehending that she may not be allowed to sit in the examination, only because of unavailability of her updated Aadhar Card. It is also submitted that in the old Aadhar Card her date of birth is also wrongly mentioned as 06.07.2007, instead of 06.11.2007.

- 4] Shri Himanshu Joshi, Deputy Solicitor General appearing for the respondents/Union of India, on the other hand, has submitted that he has already taken the instructions from the concerned officer of respondent No.4 Unique Identification Authority of India, who has informed that in the Examination Centre, the petitioner's identification can still be made on the basis of her old Aadhar Card through OTP/SMS on her mobile, as well as bio-metric verification, which facility is also available, which can also be used by the petitioner, and there would not be any difficulty in her appearance in the examination.
- fact that the petitioner has already applied for the updation in her Aadhar Card, but the same has not been issued to her till date, this Court is inclined to dispose of this petition with a direction to the respondent No.2 National Testing Agency to allow the petitioner to appear in the examination on the strength of her old Aadhar Card, in which her old photograph is affixed and her date of birth is also wrongly mentioned as 06.07.2007, whereas in her 10th Board mark-sheet her date of birth is mentioned as 06.11.2007, which is



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the correct date.

- 6] It is made clear that this Court has not reflected upon the merits of the case.
  - 7] With the aforesaid, the petition stands *allowed* and *disposed of*. C.c. as per rules.

(SUBODH ABHYANKAR) JUDGE

Pankaj